

# M-cap of eight of top-10 most-valued cos jumps over ₹1.18 lakh crore

PRESS TRUST OF INDIA  
New Delhi, November 7

EIGHT OF THE top-10 most-valued companies together added ₹1,18,930.01 crore in market valuation last week, with Tata Consultancy Services and State Bank of India (SBI) emerging as the lead gainers.

Last week, the BSE benchmark gained 760.69 points or 1.28%. A special one-hour Muhurat trading session was held on Diwali (November 4) to mark the beginning of the traditional Hindu calendar year, called 'Vikram Samvat'.

Markets were closed on Friday on the occasion of Diwali Balipratipada.

Reliance Industries and ICICI Bank were the only laggards from the top-10 list.

The market valuation of Tata Consultancy Services zoomed ₹40,782.04 crore to reach ₹12,98,015.62 crore.

SBI added ₹25,033.54 crore taking its valuation to ₹4,73,406.02 crore.

The valuation of Infosys jumped ₹17,158.49 crore to ₹7,18,890.08 crore and that of HDFC gained ₹10,153.08 crore to ₹5,24,370.77 crore.

Bajaj Finance added ₹7,502.68 crore taking its valuation to ₹4,54,304.34 crore.

The market capitalisation (m-cap) of Hindustan Unilever jumped ₹6,978.29 crore to ₹5,69,458.69 crore and that of HDFC Bank rallied ₹6,453.41 crore to ₹8,82,981.83 crore.

Kotak Mahindra Bank's valuation went higher by ₹4,868.48 crore to ₹4,07,881.48 crore.

In contrast, the market capitalisation of Reliance Industries (RIL) declined ₹24,612.17 crore to ₹15,85,074.58 crore.

ICICI Bank's valuation dipped ₹13,680.32 crore to ₹5,42,827.39 crore.

## Appointment of MD, DMDs at ₹20,000-cr NaBFID soon

PRESS TRUST OF INDIA  
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THE FINANCE MINISTRY will soon start the process for the appointment of managing director (MD) and deputy managing directors (DMDs) of the newly set up ₹20,000 crore develop-

ment finance institution NaBFID, to catalyse investment in the fund-starved infrastructure sector.

Last month, the government appointed veteran banker K V Kamath as the chairperson of the National Bank for Financing Infrastructure and Develop-

ment (NaBFID) for three years.

According to sources, the finance ministry will soon intimate the Banks Board Bureau (BBB) about the appointment of MD and DMDs of NaBFID. The Bureau will issue advertisements and undertake a selection process, sources said.

AMBIKA COTTON MILLS LIMITED						
Regd. Office: 9-A, Valluvar Street, Sivanandha Colony, Coimbatore-641 012. CIN : L17115TZ1988PLC002269 Phone:0422-2491504, Fax:0422-2499623 website: www.acmills.in, email: ambika@acmills.in						
STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER/HALF YEAR ENDED 30/09/2021 (Rs. In Lakhs, except per share data)						
Particulars	Quarter Ended			Half Year Ended		Year Ended
	30.09.2021	30.06.2021	30.09.2020	30.09.2021	30.09.2020	31.03.2021
	(Unaudited)			(Unaudited)		(Audited)
1. Total Income from Operations	22121	18765	14568	40886	24496	63370
2. Operating Profit	6913	5646	2572	12559	4087	12577
3. Finance Cost	25	33	182	58	384	644
4. Gross Profit	6888	5613	2390	12501	3703	11933
5. Depreciation	729	737	711	1466	1414	2894
6. Net profit/(Loss) for the period (before tax and exceptional items)	6159	4876	1679	11035	2289	9039
7. Net profit/(Loss) for the period before tax (after exceptional items)	6159	4876	1679	11035	2289	9039
8. Net profit/ (Loss) for the period after tax (after exceptional items)	4550	3584	1287	8134	1788	6795
9. Other Comprehensive Income	0	0	0	0	0	-22
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax))	4550	3584	1287	8134	1788	6773
11. Equity Share Capital	572.5	572.5	572.5	572.5	572.5	572.5
12. Reserves(Excluding Revaluation Reserve) as per Audited Balance Sheet	-	-	-	-	-	55948
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)						
a) Basic	79.48	62.60	22.48	142.08	31.23	118.68
b) Diluted	79.48	62.60	22.48	142.08	31.23	118.68

**Note : (a)** The above is an extract of the detailed format of Quarter/Half Year Financial Results ended 30<sup>th</sup> September, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the Quarter/ Half Year ended 30th September 2021 are available on the Company's websites [www.acmills.in](http://www.acmills.in) and on the websites of BSE([www.bseindia.com](http://www.bseindia.com)) & NSE ([www.nseindia.com](http://www.nseindia.com)).

**For Ambika Cotton Mills Limited**  
S/d  
**P.V.Chandran**  
Chairman & Managing Director  
DIN:00628479

**Place : Coimbatore**  
**Date : 06.11.2021**

## POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF 7NR RETAIL LIMITED

**Corporate Identification Number:** L52320GJ2012PLC073076;  
**Registered Office:** B-308 Titanium Heights, Near Vodalone House, Corporate Road Prahladnagar, Makarba, Ahmedabad - 380015, Gujarat, India;  
**Tel. No.:** +91 79-48901492; **Website:** [www.7nrretailtd.in](http://www.7nrretailtd.in); **E-mail:** [info@7nrretailtd.in](mailto:info@7nrretailtd.in), [cs@7nrretailtd.in](mailto:cs@7nrretailtd.in);  
**Open Offer for acquisition of up to 27,23,370 (Twenty-Seven Lakhs Twenty-Three Thousand Three Hundred and Seventy) fully paid-up equity shares of face value of ₹ 10.00/- (Rupees Ten Only) each ('Equity Shares')** representing 26.00% of the equity and voting share capital of the Target Company ('Open Offer') of 7NR Retail Limited ('7NR' or the 'Target Company'), at an offer price of ₹ 8.78/- (Eight Rupees and Seventy-Eight Paise) per Equity Share, payable in cash ('Offer Price'), by the Acquirers in accordance with the provisions of Regulation 3 (1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Open Offer').

This Post-Offer Public Announcement is being issued by Capital Square Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers, in connection with the Open Offer made by the Acquirers to the Public Shareholders, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ('PoPA'). This Post-Offer PA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Tuesday, August 03, 2021 ('PA'), (b) Revised Public Announcement dated Friday, August 06, 2021 ('Revised PA'), (c) Detailed Public Statement dated Saturday, August 07, 2021, published on Monday, August 09, 2021 in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Financial Express (Gujarati daily) (Ahmedabad Edition), and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ('DPS'); (d) Draft Letter of Offer dated Wednesday, August 11, 2021, ('DLOF'); (e) Letter of Offer dated Monday, September 20, 2021, along with form of Acceptance cum Acknowledgement ('LoF'); and (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Thursday, September 30, 2021, published on Friday, October 01, 2021 in the same newspapers in which the DPS was published. This PoPA is being published in the same newspapers in which the DPS was published.

1. Name of the Target Company	7NR Retail Limited;			
2. Name of the Acquirers and PACs	Trivedi Umang Vijaykumar ('Acquirer 1'), and Agrawal Nikunj Maheshlal ('Acquirer 2'). There are no persons acting in concert with the Acquirers for this Open Offer;			
3. Name of Manager to the Offer	Capital Square Advisors Private Limited;			
4. Name of Registrar to the Offer	Cameo Corporate Services Limited;			
5. Open Offer details				
5.1 Date of Opening of the Offer	Monday, 04 October, 2021;			
5.2 Date of Closing of the Offer	Monday, 18 October, 2021;			
6. Date of Payment of Consideration	Friday, October 29, 2021;			
7. Details of the Acquisition				
Particulars	Proposed in the Offer Document	Actuals		
7.1 Offer Price	₹ 8.78/-	₹ 8.78/-		
7.2 Aggregate number of Equity shares tendered	27,23,370*	1,188		
7.3 Aggregate number of Equity shares accepted	27,23,370*	1,188		
7.4 Size of the Open Offer (No. of Equity Shares multiplied by Offer Price per Equity Share)	₹ 2,39,11,188.60/*	₹ 10,430.64/-		
7.5 Shareholding of the Acquirers before SPA/ PA				
a) Number of Equity Shares	5,16,399	5,16,399		
b) % of Fully Diluted Equity Share capital	4.93%	4.93%		
7.6 Equity Shares Acquired by way of Share Purchase Agreement				
a) Number of Equity Shares	31,27,686	31,27,686		
b) % of Fully Diluted Equity Share capital	29.86%	29.86%		
7.7 Equity Shares Acquired by way of Open Offer				
a) Number of Equity Shares	27,23,370 *	1,188		
b) % of Fully Diluted Equity Share capital	26.00%*	0.011%		
7.8 Equity Shares acquired after Detailed Public Statement				
a) Number of Equity Shares acquired		Nil		
b) Price of the Equity Shares acquired	Nil	Nil		
c) % of Equity Shares acquired				
7.9 Post-Offer shareholding of the Acquirers				
a) Number of Equity Shares	63,67,455*	36,45,273		
b) % of Fully Diluted Equity Share capital	60.79%*	34.80%		
7.10 Pre-Offer and Post-Offer shareholding of the Public Shareholders				
Particulars	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
a) Number of Equity Shares	73,46,814	41,07,045	73,46,814	68,29,227
b) % of Fully Diluted Equity Share capital	70.14%	39.21%	70.14%	65.20%

\*Assuming full acceptance in the Open Offer.

The Acquirers accept full responsibility for the information contained in this PoPA and also for the obligations under SEBI (SAST) Regulations;  
9. The Share Purchase Agreement transaction is yet to be completed and is under process;  
10. A copy of this Post-Offer PA will be available on the Securities and Exchange Board of India's website at [www.sebi.gov.in](http://www.sebi.gov.in), the BSE Limited's website at [www.bseindia.com](http://www.bseindia.com) and the registered office of the Target Company.

**Issued by Manager to the Offer**

**Capital Square Advisors Private Limited**  
208, 2nd Floor, AARPEE Centre, MIDC Road No. 11, CTS 70, Andheri (E), Mumbai - 400 093, Maharashtra, India;  
Tel: +91-22-6684 9998/ 98742 83532;  
Fax: +91-22-6684 9998;  
Website: [www.capitalsquare.in](http://www.capitalsquare.in);  
Email Id: [tanmoy.banerjee@capitalsquare.in](mailto:tanmoy.banerjee@capitalsquare.in), [mb@capitalsquare.in](mailto:mb@capitalsquare.in);  
Contact Person: Mr. Tanmoy Banerjee;  
SEBI Registration No: INM000012219;

**For and on behalf of the Acquirers**  
S/d  
**Trivedi Umang Vijaykumar**

Date: Saturday, November 06, 2021  
Place: Mumbai

**THE MAHARASHTRA STATE CO-OPERATIVE BANK LTD., MUMBAI**  
(Incorporating The Vidarbha Co-op Bank Ltd.)  
Scheduled Bank

Head Office: Sir Vithaldas Thackersey Smruti Bhavan, 9, Maharashtra Chamber of Commerce Lane, Fort, Mumbai - 400 001, Post Box No. 472, Tel Nos. 91-022-22800747/22876015 to 20  
Website: <https://mscbank.com>

**TENDER NOTICE FOR SALE OF IMMOVABLE ASSETS**

The secured property of Shetkari Sahakari Sakhar Karkhana Ltd., Deogaon, Tal. Dhamangaon, Dist. Amaravati, are attached by the MSC Bank as per provisions of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act, 2002).

Bank invites the bids with packed sealed envelop mentioning bid for "Sale" of the said secured properties of Shetkari Sahakari Sakhar Karkhana Ltd., Deogaon, Tal. Dhamangaon, Dist. Amaravati, as per the Schedule mentioned below. The detailed terms, conditions, guidelines and further details are available on Bank's official Website: <https://mscbank.com> from 08.11.2021. Please note the following schedule -

- Buy/download tender document from 08.11.2021 to 22.11.2021. (up to 5.15 p.m.)
- Inspection of the property on 15.11.2021 to 16.11.2021 (11.00 a.m. to 5.15 p.m.)
- Submission of tender at our Head Office on or before 22.11.2021 up to 5.15 p.m.
- The bid opening date for Sale is 23.11.2021 at 11.00 a.m.

**STATUTORY SALE NOTICE UNDER SARFAESI ACT, 2002**

The Borrower and Guarantors are hereby noticed to pay the total outstanding dues as mentioned in Tender Form before the opening of bid/Tender Failing which, the secured assets will be auctioned and balance if any will be recovered with interest and cost from you. This notice was already given vide our advertisement dt. 22.09.2021 of previous respective sale. Hence complied with statutory provision of 30 days.

(Dr. Ajit Deshmukh)  
Managing Director & Authorised Officer

Date : 08/11/2021  
Place : Mumbai  
The Maharashtra State Co-operative Bank Ltd., Mumbai

*We aspire to be*

*India's best*

*restaurant operator.*

*With 2 market-leading*

*QSR brands.\**



482 restaurants in India, Sri Lanka and the Maldives\*\*



Focus on delivering great customer experience and operational excellence



Fast-paced restaurant expansion to capitalize on growth opportunities







\*\*As of September 30, 2021 \*Differentiated product offerings with KFC and Pizza Hut as a market leader in chicken and pizza, respectively (Source: Technopak Report) #We operate this brand only in Sri Lanka

SAPPHIRE FOODS INDIA LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its equity shares and has filed a red herring prospectus ("RHP") with the Registrar of Companies. The RHP is available on SEBI website at [www.sebi.gov.in](http://www.sebi.gov.in) as well as on the website of the book running lead managers, i.e., JM Financial Limited at [www.jmfl.com](http://www.jmfl.com), BofA Securities India Limited at [www.ml-india.com](http://www.ml-india.com), ICICI Securities Limited at [www.icicisecurities.com](http://www.icicisecurities.com) and IIFL Securities Limited at [www.iiflcap.com](http://www.iiflcap.com) and the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see "Risk Factors" on page 29 of the RHP. Potential investors should not rely on the DRHP for any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) in the United States, to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to Section 4(a) of the U.S. Securities Act. There will be no public offering of Equity Shares in the United States.